

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 136/Chd/Hry/2018

In the matter of:

M/s Ashok Kumar & Brothers

...Petitioner

Vs.

KTC Foods Pvt.Ltd.

...Respondent

Present: Mr.Sahil Gupta, Advocate for the petitioner
Mr.Vaibhav Sahni, Advocate for the respondent

Learned counsel for petitioner submits that compliance of the previous order dated 25.05.2018 has already been made vide diary No.2429 dated 11.07.2018. The same be taken on record.

Learned counsel for respondent seeks short adjournment for filing reply as it is submitted that certain police complaints were filed against the respondents. It was observed that on the previous date that the reply be filed at least 10 days before the date fixed and no request for further adjournment shall be entertained. Learned counsel for petitioner further submits that these police complaints were very old.

In the interest of justice, last opportunity is granted to the respondents to file reply at least 3 days before the date fixed with copy advance to the counsel opposite.

List the matter for arguments on 09.08.2018.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

July 16, 2018
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